

and its effects and protective measures to be undertaken already form part of the training in the Indian Military Academy.

Registration of STEP BIT, Ranchi

\$52. DR. G. VLTAYA MOHAN RBJDDY; Will the PRIME MINISTER be pleased to state:

(a) whether, after adverse RBI inspection Report in September, 1984 on the Performance of BIT SIRTDO, Mesra^ Ranchi a society called STEP-BJT, Mesra Ranchi was allowed; to be registered under the Chairmanship of the Director^ BIT, Mesra, Ranchi and employees of the SIRTDO were trans-fred to STEP-BIT;

(b) whether Governrrterrt have sanctioned a grant of five crorea to STEPBIT ignoring the fact that about Rs. three crores of Bank Loan esjtended to the entreprenurs supervised" and monitored by SIRTDO first and then STEP-BIT^ turned to be a " bad debt;

(c) whether presently about Rs. " I lakh per month of the Government grant is spent towards salary payments to employees of STEP-BIT without any output;

(d) whether the above nexus was brought to the notice of the Prime" Minister of Science and Technology by the Members of Bihar Legislature and Members of Parliament; and

(e) if so^ what steps Government have taken -so far?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS " AND SPACE SHRI K. R. NARAYANAN): (a) A Science-ana Technoolgy Entrepreneurs Parks (STEP) called BIT-

STEP; Mesra^ Ranchi was. registered /under the societies Registration Act on 25trh March, 1985. RBI had given any adverse repoi; about advances to entrepreneurs sponsored by SIRTDO. The Government is not aware of the transfer of the employees of SIRTDO to STEP^BIT as it is not involved in the recruitment process.

(b) and (c) No Sir, grant of Rs. 5 lakhs per yesrr was given to BIT-STEP for three years (1984-85 to 1986_ 87), for meeting their recurring expenditure on staff salary, consumable etc.

-(d) and (e) Yes, Sir. Some legislators of Bihar had raised , this issue through letters. Since no adverse report was received from RBI or any ofteer official source, no action in the matter was called, for.

Special allowance for overtime duties

653. SHRI SHAMIM AHMED SID-DIQI: Will'the PRIME MINISTER be, pleased to state:

(a) whether it is a fact that the Fourth Pay Commission has recommended the stoppage of payment of overtime allqwanee;

(b) what are the details of the other special allowances that are proposed to be paid to the personal staff in the ministries, who are required to ,perform overtime duties; and

(c) if so what ""are the details thereof; and if not^ the' reasons there for?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE... IN THE MINISTRY OF HOME AFFAIRS (SHRI p. CHIDAMBARAM); (a) Yes, Sir.

(b) and (c) Orders have been issued that in exceptional case, where' compensatory off days cann. pt be given and stay beyond office -hours becomes un-avoidable^ compensation for extra